

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CONTEMPT PETITION NO.60/26/2020  
IN  
ORIGINAL APPLICATION NO.60/1544/2018**

**DATED THIS THE 03<sup>rd</sup> DAY OF MARCH, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Sunder Lal, age 59 years S/o Sh. Kundan Lal, Social Education & Panchayat Officer (Retd.), Department of Rural Development & Panchayat, Union Territory Chandigarh, R/o House No. 3461, Sector 27-D, Chandigarh.

.....Petitioner

(By Advocate Shri Ram Niwas Sharma – through video conference)

Vs.

1. Sh. Kamal Kishore Yadav, IAS

Secretary, Rural Development & Panchayats, U.T. Chandigarh, UT Secretariat, Sector 9, Chandigarh.

2. Sh. Anil Kumar Garg, PCS

Director, Rural Development & Panchayats, U.T. Chandigarh, 4th Floor, Paryavaran Bhawan, Madhya Marg, Sector-19 B, Chandigarh now Municipal Corporation Sector-17, UT Chandigarh.

3. Smt. Parminder Kaur

Block Development and Panchayat Officer, U.T. Chandigarh, 4th Floor, Paryavaran Bhawan, Madhya Marg, Sector-19 B, Chandigarh.

.....Respondents

(By Advocate Shri Aseem Rai – through video conference)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri Aseem Rai, learned counsel for the respondents has stated that in view of the affidavit dated 25.02.2021 filed by the respondents, nothing survives in the present Contempt Petition and the same may be disposed of as having been rendered infructuous.

2. A perusal of affidavit dated 25.02.2021 reveals that in compliance of order dated 19.12.2019 passed by this Tribunal in OA.No.1544/2018, the respondents have issued an intimation slip of PPO, commutation of pension as well as the certificate and report of PAG (A&E) Punjab and U.T. Chandigarh with regard to Pension/DCRG of the petitioner. Copies of those documents have also been placed on record with the said affidavit.
3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.
4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

/ps/

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**